



RAJASTHAN HIGH COURT
HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition (PIL) No.2586/2026
URN: CW / 5605U / 2026

Rajiv Pratap Singh Rathore Son Of Late Shri Shyamveer Singh Rathore

----Petitioner

Versus

State Of Rajasthan & Others

----Respondents

For Petitioner(s) : Mr.Ashwinee Kumar Jaiman, Adv. with
Mr.Keshav Parashar, Adv. &
Mr.Moin Khan, Adv.
Mr.Peush Nag, Adv.

For Respondent(s) : Mr.Kapil Prakash Mathur, Additional
Advocate General with
Ms.Divya Ranga, AAAG,
Mr.Anshul Ranga
Mr.Ashutosh Udawat, Adv. for State.
Mr.Hardik Singh, AAAG with
Ms.Eva Jhajharia, Adv. for State.

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE MANEESH SHARMA

Order

01/07/2026

1. We had passed an order on 27.04.2026 as under:-

"A reply shall be filed by Mr. B.S. Chhaba, learned Additional Advocate General, who is appearing on behalf of respondent No.2 explaining as to why elections were not conducted in spite of appointing the Committee from time to time with a direction to conduct the elections.

Learned counsel for the petitioner has informed that on 28.03.2026, an Ad-hoc Committee has been again formed with direction to conduct the elections within a period of three months, the same as earlier, but the elections are not being conducted.

The Registrar shall explain as to what steps were taken against the Ad-hoc Committee Members, who did not conduct the elections earlier and whether they were removed from the concerned District Cricket Association.
List on 25.05.2026."



2. Till date no reply has come forward.
3. Learned counsels appearing for the petitioner have placed before us another order dated 26.06.2026 passed under Section 24(1)(A) of the Rajasthan Sports (Registration, Recognition and Regulation of Associations) Act, 2005, whereby the Ad-hoc Committee tenure, which was ending on 27.06.2026, has been extended with the same directions, as earlier for conducting the elections within a period of three months.
4. In the aforesaid order dated 27.04.2026 as quoted hereinabove, we had directed the Registrar to explain as to what steps have been taken against the Members of the Ad-hoc Committee for not conducting the elections, however, he has failed to comply with the orders passed by this Court.
5. We direct the Registrar, Cooperative Societies, Rajasthan to remain present in the Court on the next date and explain as to why contempt proceedings should not be initiated against him.
6. The order dated 26.06.2026 is taken on record. Further we suspend the Ad-hoc Committee as well as order dated 26.06.2026 and appoint Mr.Bhaskar A. Sawant, Additional Chief Secretary, Home Department, Govt. of Rajasthan to act as Administrator for the Rajasthan Cricket Association. He shall personally make it sure that elections of the Managing Committee of the Rajasthan Cricket Association are conducted and concluded within a period of three months henceforth. Mr.Bhaskar A. Sawant, Additional Chief Secretary, Home Department is further directed to declare the schedule of elections too and inform this Court before the next date.





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7. All the District Cricket Associations would be answerable and under the overall supervision and control of Administrator till the regular committee is formed.
8. List this case again on 29.07.2026.



(MANEESH SHARMA),J

28/Himanshu Soni

(SANJEEV PRAKASH SHARMA),ACTING CJ